CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030. Dated: 22 MAR 1995

APPLICATION NO. 1230 of 1994.

APPLICANTS: Sri.Chikkayellappa, Bangalore.

V/s.

RESPONDENTS: The Director Central Cattle Breeding Farm, Hessaraghatta and another..

To

- Sri.A.R.Holla, Advocate, No.3, Second Floor, First Cross, Sujatha Complex,Gandhinagar, Bangalore-560009.
- Sri.M.S. Padmarajaiah, Sr.Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

Subject: - Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 09-03-1995.

Issued on

32/03/95 TC

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.1230/1994

THURSDAY, THE NINTH DAY OF MARCH, 1995

SHRI V!RAMAKRISHNAN SHRI A!N.VUJJANARADHYA ...MEMBER (A)

...MEMBER (J)

Chikkayellappa, S/o Marappa aged 47 years, working as Milkman in Central Cattle Breeding Farm, Hessarghatta, Bangalore-560 088.

...Applicant

By Advocate Shri A.R.Holla

Versus

क्र रात्य संख

GALOFE

- 1. Director, Central Cattle Breeding Farm, Hessarghatta, Bangalore-560 088.
- 2. Union of India, by its Secretary, Department of Animal Husbandry and Dairying, Ministry of Agriculture, Krishi Bhavan, New Delhi-110 001. ...Respondents

By S.C.G.S.C. Shri M.S.Padmarajaiah.

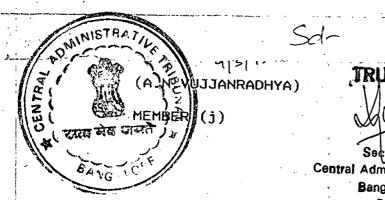
ORDER
Shri V.Ramakrishnan, Member (A)

We have heard Shri Holla for the applicant and Shri M.S.Padmarajaiah for the respondents. The applicant is aggrieved by the order of the department dated 5.3.94 at Annexure A4, which seeks to reduce the pay drawn by the applicant earlier by virtue of the promotion accorded to him by the department by order dated 21.5.93 as at Annexure A1. The applicant was promoted by the said

Contd...2.

pay was fixed at Rs.970/- with effect from 01.4.91. While drawing the increments, he reached the level of Rs. 990/- as on 1.4.91 and his pay was fixed accordingly. Subsequently by order dated 5.3.94, as at Annexure A4 his pay has been brought down to Rs.954/- by bringing down to the lower scale of Rs.775 - 1025 stating that the department having reconsidered the matter had proposed to bring him down to a lower scale and to reduce his pay. We notice that while issuing the order as at Annexure A4, the department did not serve any show cause notice and as such opportunity was denied to the applicant to put forth his case.

- 2. In view of this, we quash the order dated 5.3.94 as at Annexure A4. If the department wants to bring down the pay of the applicant, they should take appropriate steps in accordance with law giving the applicant an opportunity to defend his case. All the contentions raised herein are left open.
- 3. With the above observation, the case is finally disposed of. No cost.



TRUE COPY

91377 (V.RAMAKRISHNAN)

MEMBER(A)

Central Administrative Tribunal

Bengalore Bench

Bangalore